

1	2	3	4	5	6	7	8
18.	UCO Bank	461	10958	687	9576	687	9576
19.	Vijaya Bank	835	12180	892	21608	946	33554
	Total	48563	1141525	49951	1313056	52860	1586955

[Translation]

#### Coal Supply by CCL

\*147. SHRI RAM TAHAL CHOUDHARY :  
SHRI PAWAN DIWAN :

Will the Minister of COAL be pleased to state :

(a) whether the Government have recently received some complaints against Central Coalfields Ltd. regarding large scale irregularities committed in the marketing of Coal to power plants/industrial units;

(b) if so, the details of major complaints received in this regard and the number of cases assigned to the intelligence/CBI for investigation and the number of complaints investigated during the last three years;

(c) the number of irregularities disclosed during the above period and the amount involved therein alongwith the action taken against the culprits; and

(d) the details of the measures proposed to be taken for effective marketing, scrapping the premium and to check blackmarketing due to imbalance in the demand and supply?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) to (c) : In January, 1997, Ministry of Coal received some newspaper reports that during the raids conducted by the Income Tax Department on 17.1.97 at Ranchi and other places, involvement of some officers of Central Coalfields Limited (CCL) in irregular supply of soft coke and non-coking coal was found with a coal trader of dubious distinction. Coal India Limited has been asked to conduct a thorough investigation to bring out the facts of the case. No other major complaint has recently been recieved by Ministry of Coal against the company regarding supply of coal to power plants and industrial units.

(b) The measures being taken by the nationalised coal companies, including CCL, for these purposes includes:-

(i) Frequent surprise check at different sales centres and loading points.

(ii) Rotational transfer of sales staff from sensitive to non-sensitive places.

(iii) Installation of electronic weighbridges with automatic weight punching device.

(iv) Inspection of coal consuming industrial units whenever complaints are received about misuse and black-marketing of coal.

(v) Review of systems and procedures relating to sales and marketing of coal.

#### Loan to Farmers

\*148. SHRI N.J. RATHWA : Will the Minister of FINANCE be pleased to state :

(a) the number of small farmers to whom loan has been provided to install tubewells in the country by the Regional Rural Banks during the last three years, till date, State-wise, particularly in the tribal, rural and backward areas of Gujarat;

(b) the number of small farmers belonging to the Scheduled Castes/Scheduled Tribes among them;

(c) the details of the difficulties arising in the distribution of loan during the said period; and

(d) the steps taken or proposed to be taken to remove these difficulties?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) and (b) National Bank for Agriculture and Rural Development (NABARD) has reported that loans for sinking tube-wells are generally availed of by farmers having large holdings, while small and marginal farmers normally avail of loans for other minor irrigation activities such as dug wells and pumpsets.

NABARD extends refinance support to Regional Rural Banks (RRBs) against their landings for minor irrigation purposes including tube-wells, dug-wells, pumpsets and other minor irrigation activities in favour of small and marginal farmers constituting their target clientele group. The State-wise amount of refinance disbursed by NABARD in favour of RRBs, during the last three years, under minor irrigation, is furnished in Statement-I. NABARD has reported that disaggregated data in the manner sought for, particularly regarding Scheduled Casts (SC)/Scheduled Tribe (ST) beneficiaries under the category of small and marginal farmers, is not available with them. However, the State-wise details of total loan outstanding together with number of SC/ST beneficiaries assisted by the RRBs for various activities including minor irrigation, as at the end of March, 1994, 1995 and 1996 (latest available) are given in Statement-II. Further, as reported by NABARD, none of the RRBs in Gujarat are reported to have financed installation of any tube-wells in the State during the last three years.

(c) and (d) Some of the major constraints observed in financing of tube-wells and steps taken by NABARD to remove such constraints are given below.

i) The land holding of small farmers is too small compared to irrigation command of tubewells. The irrigation water thus cannot be fully used within the land holding of the small farmers.